

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR

Date of order: 13-5-1996

CP No.65/95 (CA No.584/90)

Ram Chandra, .. Petitioner

Versus

R.Ravindra and Anrs. .. Respondents

Mr. Shiv Kumar, counsel for the petitioner

None present on behalf of the respondents

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member

Hon'ble Mr. Rattan Prakash, Judicial Member

ORDER

Per Hon'ble Mr.O.P.Sharma, Administrative Member

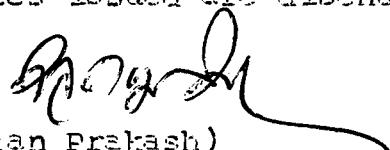
In this Contempt Petition, Shri Ram Chandra has prayed that since the respondents have intentionally and deliberately not complied with the judgement of the Tribunal dated 16-3-94 passed in CA No.584/90, Ram Chandra Versus Union of India and others, they should be punished for contempt of court.

2. We have heard the learned counsel for the petitioner and have perused the reply of the respondents.

3. The direction of the Tribunal was that the respondents should re-examine the matter regarding transfer of the applicant at Idgah and pass fresh order within one month from the date of Tribunal's order, in accordance with the directions given in para 3 of the Tribunal's order as aforesaid. The respondents have sent a communication dated 31-5-1995 (Annexure-R1) to the petitioner disputing the factual position averred by the petitioner in the Contempt Petitioner.

4. Since the directions were to re-examine matter and to pass an order, in our view the respondents have complied with the order of the Tribunal by issuing communication Annexure-R1 dated 31-5-1995. The petitioner

has already been given liberty by the Tribunal to file a fresh application before the Tribunal if he is aggrieved by any order passed by the respondents. In these circumstances, we hold that no case of contempt has been made out. The contempt proceedings are, therefore, dropped. Notices issued are discharged.



(Rattan Prakash)  
Judicial Member



(C.P.Sharma)  
Administrative Member